



# HARYANA VIDHAN SABHA

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**14th Legislative Assembly**  
**December Session 2023**  
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## List Of Business

19 December 2023

11:00 AM

### 1. QUESTIONS.

(1) Questions entered in the separate list to be asked and answers given thereupon.

### 2. ZERO HOUR.

### 3. MOTION UNDER RULE 15.

(1)

A MINISTER to move that the proceedings on the items of business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

### 4. MOTION UNDER RULE 16.

(1)

A MINISTER to move that the Assembly at its rising this day shall stand adjourned sine-die.

### 5. RESUMPTION OF DISCUSSION ON THE OFFICIAL RESOLUTION MOVED BY THE HON'BLE CHIEF MINISTER IN THE HOUSE ON 15.12.2023 -REGARDING SELECTION OF STATE SONG.

## 6. CALLING ATTENTION NOTICES.

(1)

1. **Calling Attention Notice No. 14** notice given by Shri Abhay Singh Chautala, MLA.

regarding sexual harassment of girl students by the Principal of the Government school in district Jind.

2. **Calling Attention Notice No. 22** notice given by Shri Blraj Kundu, MLA. clubbed with admitted Calling Attention notice No. 14 being similar/identical subject matter.

The Hon'ble Member may also ask a question at the time of discussion on the Calling Attention No. 14.

**Calling Attention Notice No. 22** notice given by

1. Shri Bharat Bhusan Batra, MLA.  
2. Smt. Geeta Bhukkal, MLA  
3. Shri. Aftab Ahmed, MLA  
4. Shri. Varun Chaudhary, MLA

The Hon'ble Members may also ask a question at the time of discussion on the Calling Attention No. 14.

clubbed with admitted Calling Attention notice No. 14 being similar/identical subject matter.

4. **Calling Attention Notice No. 22** notice given by Shri Neeraj Sharma, MLA. clubbed with admitted Calling Attention notice No. 14 being similar/identical subject matter.

The Hon'ble Member may also ask a question at the time of discussion on the Calling Attention No. 14.

## 7. PAPER TO BE LAID ON THE TABLE OF THE HOUSE THROUGH NEVA PORTAL.

(1)

A MINISTER to lay on the Table the Town & Country Planning Department Notification No. 01/RERA GGM Regulations 2018, Dated 16th February, 2018, as required under section 86 (2) of the Real Estate (Regulations and Development), Act 2016.

(2)

A MINISTER to lay on the Table the Town & Country Planning Department Notification No. 02/RERA GGM Regulations 2018, Dated 16th February, 2018, as required under section 86 (2) of the Real Estate (Regulations and Development), Act 2016.

(3)

A MINISTER to lay on the Table the Town & Country Planning Department Notification No. 03/RERA GGM Regulations 2018, Dated 16th February, 2018, as required under section 86 (2) of the Real Estate (Regulations and Development), Act 2016

(4)

A MINISTER to lay on the Table the Town & Country Planning Department Notification No. 04/RERA GGM Regulations 2018, Dated 7th August, 2018, as required under section 86 (2) of the Real Estate (Regulations and Development), Act 2016.

(5)

A  
MINISTER to lay on the Table the Town & Country Planning Department Notification No. 05/RERA GGM Regulations 2018, Dated 7th August, 2018, as required under section 86 (2) of the Real Estate (Regulations and Development), Act 2016.

(6)

A  
MINISTER to lay on the Table the Town & Country Planning Department Notification No. 06/RERA GGM Regulations 2018, Dated 7th August, 2018, as required under section 86 (2) of the Real Estate (Regulations and Development), Act 2016.

(7)

A  
MINISTER to lay on the Table the Town & Country Planning Department Notification No. 07/RERA GGM Regulations 2018, Dated 5th December, 2018, as required under section 86 (2) of the Real Estate (Regulations and Development), Act 2016.

(8)

A  
MINISTER to lay on the Table the Town & Country Planning Department Notification No. 08/RERA GGM Regulations 2018, Dated 5th December, 2018, as required under section 86 (2) of the Real Estate (Regulations and Development), Act 2016.

(9)

A  
MINISTER to lay on the Table the Town & Country Planning Department Notification No. 09/RERA GGM Regulations 2018, Dated 5th December, 2018, as required under section 86 (2) of the Real Estate (Regulations and Development), Act 2016.

(10)

A  
MINISTER to lay on the Table the Town & Country Planning Department Notification No. 10/RERA GGM Regulations 2018, Dated 5th December, 2018, as required under section 86 (2) of the Real Estate (Regulations and Development), Act 2016.

(11)

A  
MINISTER to lay on the Table the Town & Country Planning Department Notification No. 11/RERA GGM Regulations 2018, Dated 5th December, 2018, as required under section 86 (2) of the Real Estate (Regulations and Development), Act 2016.

(12)

A  
MINISTER to lay on the Table the Town & Country Planning Department Notification No. 12/RERA GGM Regulations 2018, Dated 5th December, 2018, as required under section 86 (2) of the Real Estate (Regulations and Development), Act 2016.

(13)

A  
MINISTER to lay on the Table the Town & Country Planning Department Notification No. 13/RERA GGM Regulations 2018, Dated 6th December, 2018, as required under section 86 (2) of the Real Estate (Regulations and Development), Act 2016.

(14)

A  
MINISTER to lay on the Table the Town & Country Planning Department Notification No. 14/RERA GGM Regulations 2019, Dated 14th February, 2019, as required under section 86 (2) of the Real Estate (Regulations and Development), Act 2016.

(15)

A  
MINISTER to lay on the Table the Town & Country Planning Department Notification No. 15/RERA GGM Regulations 2019, Dated 14th February, 2019, as required under section 86 (2) of the Real Estate (Regulations and Development), Act 2016.

(16)

A  
MINISTER to lay on the Table the Town & Country Planning Department Notification No. 16/RERA GGM Regulations 2019, Dated 26th February, 2019, as required under section 86 (2) of the Real Estate (Regulations and Development), Act 2016.

(17)

A  
MINISTER to lay on the Table the Town & Country Planning Department Notification No. 17/RERA GGM Regulations 2019, Dated 10th May, 2019, as required under section 86 (2) of the Real Estate (Regulations and Development), Act 2016.

(18)

A  
MINISTER to lay on the Table the Town & Country Planning Department Notification No. 18/RERA GGM Regulations 2020, Dated 6th July, 2020, as required under section 86 (2) of the Real Estate (Regulations and Development), Act 2016.

(19)

A  
MINISTER to lay on the Table the Town & Country Planning Department Notification No. 19/RERA GGM Regulations 2020, Dated 16th September, 2020, as required under section 86 (2) of the Real Estate (Regulations and Development), Act 2016.

(20)

A  
MINISTER to lay on the Table the Town & Country Planning Department Notification No. 20/RERA GGM Regulations 2019, Dated 21st September, 2020, as required under section 86 (2) of the Real Estate (Regulations and Development), Act 2016.

(21)

A  
MINISTER to lay on the Table the Town & Country Planning Department Notification No. 21/RERA GGM Regulations 2020, Dated 17th August, 2020, as required under section 86 (2) of the Real Estate (Regulations and Development), Act 2016.

(22)

A  
MINISTER to lay on the Table the Town & Country Planning Department Notification No. 22/RERA GGM Regulations 2021, Dated 7th May, 2021, as required under section 86 (2) of the Real Estate (Regulations and Development), Act 2016.

(23)

A  
MINISTER to lay on the Table the Town & Country Planning Department Notification No. 22/RERA GGM Regulations 2021, Dated 21st August, 2021, as required under section 86 (2) of the Real Estate (Regulations and Development), Act 2016.

(24)

A  
MINISTER to lay on the Table the Town & Country Planning Department Notification No. 331/RERA PKL/2018, Dated 9th February, 2018, as required under section 86 (2) of the Real Estate (Regulations and Development), Act 2016.

(25)

A  
MINISTER to lay on the Table the Town & Country Planning Department Notification No. 332/RERA PKL/2018, Dated 9th February, 2018, as required under section 86 (2) of the Real Estate (Regulations and Development), Act 2016.

(26)

A  
MINISTER to lay on the Table the Town & Country Planning Department Notification No. 333/RERA PKL/2018, Dated 9th February, 2018, as required under section 86 (2) of the Real Estate (Regulations and Development), Act 2016.

(27)

A  
MINISTER to lay on the Table the Town & Country Planning Department Notification No. 2694/RERA PKL/2019, Dated 16th July, 2019, as required under section 86 (2) of the Real Estate (Regulations and Development), Act 2016.

(28)

A  
MINISTER to lay on the Table the Town & Country Planning Department Notification No. Misc-454/2023/7/1/2023-2TCP, dated 24th July, 2023, as required under section 24 (3) of the Haryana Development and Regulation of Urban Areas Act, 1975.

(29)

A  
MINISTER to lay on the Table the Town & Country Planning Department Notification No. 1082/RERA PKL/2018, Dated 16th May, 2018, as required under section 86 (2) of the Real Estate (Regulations and Development) Act, 2016.

(30)

A  
MINISTER to lay on the Table the 22nd Annual Report of Haryana State Roads & Bridges Development Corporation Limited (HSRDC) for the Financial Year-2020-21, as required under section 395(1)(b) of the Companies Act, 2013.

(31)

A to lay on the Table the 45th Annual Report of Haryana Land Reclamation and Development Corporation MINISTER Limited for the year-2018-19, as required under section 395(1)(b) of the Companies Act, 2013.

(32)

A to lay on the Table the 52nd Annual Report of Haryana Warehousing Corporation for the Year-2018-19, as MINISTER required under section 31(11) of the Haryana Warehousing Corporation Act, 1962.

(33)

A to lay on the Table the Annual Report of Haryana Mass Rapid Transport Corporation Limited for the Year- MINISTER 2021-22, as required under section 395(1)(b) of the Companies Act, 2013.

(34)

A to lay on the Table the 39th Annual Report of Haryana State Electronics Development Corporation Limited for MINISTER the Year-2020-21, as required under section 395(1)(b) of the Companies Act, 2013.

(35)

A to lay on the Table the Inquiry Report submitted by L. N. Mittal (Retired), Punjab and Haryana High Court, MINISTER Commission of Inquiry along with Action Taken Report, as required under sub-section (4) of Section 3 of the Commission of Inquiry Act, 1952.

## 8. LEGISLATIVE BUSINESS.

### (1) Bills for introduction, consideration and passing

(2)

The Haryana Appropriation A to introduce the Haryana Appropriation (No. 5) Bill;  
(No. 5) Bill, 2023. MINISTER to move that the Haryana Appropriation (No.5) Bill be taken into consideration at once; Also to move that the bill be passed.

(3)

The Haryana Appropriation A to introduce the Haryana Appropriation (No.6) Bill;  
(No. 6) Bill, 2023. MINISTER to move that the Haryana Appropriation (No.6) Bill be taken into consideration at once; Also to move that the bill be passed.





## हरियाणा विधान सभा

चौदहवीं विधान सभा

दिसंबर 2023

कार्य सूची

19 दिसम्बर 2023

### 1. प्रश्न।

(1) पृथक सूची में दर्ज प्रश्न पूछे जाएंगे तथा उत्तर दिए जाएंगे।

### 2. शून्य काल।

### 3. नियम 15 के अधीन प्रस्ताव।

(1)

एक प्रस्ताव करेंगे कि आज के लिए निश्चित की गई कार्य की मर्दों पर की कार्यवाही को आज की बैठक में अनिश्चित काल तक मंत्री नियम "सभा की बैठकें" के उपबंधों से मुक्त किया जाए।

### 4. नियम 16 के अधीन प्रस्ताव।

(1)

एक मंत्री प्रस्ताव करेंगे कि सभा अपनी आज की बैठक से उठने पर अनिश्चित काल तक के लिए स्थगित रहेगी।

### 5. सदन में माननीय मुख्यमंत्री द्वारा दिनांक 15.12.2023 को प्रस्तावित राज्य गीत के चयन से संबंधित सरकारी प्रस्ताव पर चर्चा का पुनरारम्भण।

### 6. ध्यानाकर्षण सूचनाएं।



(1)

- (i) **ध्यानाकर्षण सूचना संख्या-14** जिसकी सूचना **श्री अभय सिंह चौटाला, एम.एल.ए.** द्वारा दी गई है। जींद जिले में राजकीय विद्यालय के प्रधानाचार्य द्वारा छात्राओं के साथ यौन उत्पीड़न से संबंधित।
- (ii) **ध्यानाकर्षण सूचना संख्या-22 श्री बलराज कुंडू, एम.एल.ए.** द्वारा दी गई, माननीय सदस्य भी ध्यानाकर्षण सूचना संख्या 14 पर सूचना को समान/समरूप विषय वस्तु होने पर स्वीकृत ध्यानाकर्षण सूचना संख्या 14 के साथ क्लब कर दिया गया है। चर्चा के समय प्रश्न पूछ सकते हैं।
- ध्यानाकर्षण सूचना संख्या-28 जिसकी सूचना-(i) श्री भारत भूषण बतरा, एम.एल.ए.,(ii) श्रीमती गीता भुक्कल, एम.एल.ए.,(iii) श्री आफताब अहमद, एम.एल.ए.** माननीय सदस्य श्री भारत भूषण बतरा भी प्रथम हस्ताक्षरी होने के नाते ध्यानाकर्षण सूचना संख्या 14
- (iii) **(iv) श्री वरुण चौधरी, एम.एल.ए.** द्वारा दी गई है, को समान/समरूप पर चर्चा के समय प्रश्न पूछ सकते हैं। विषय वस्तु होने पर स्वीकृत ध्यानाकर्षण सूचना संख्या 14 के साथ क्लब कर दिया गया है।
- (iv) **ध्यानाकर्षण सूचना संख्या-34 श्री नीरज शर्मा, एम.एल.ए.** द्वारा दी गई, माननीय सदस्य भी ध्यानाकर्षण सूचना संख्या 14 पर सूचना को समान /समरूप विषय वस्तु होने पर स्वीकृत ध्यानाकर्षण सूचना संख्या 14 के साथ क्लब कर दिया गया है। चर्चा के समय प्रश्न पूछ सकते हैं।

## 7. नेवा पोर्टल के माध्यम से सदन की मेज पर रखे जाने वाले कागज पत्र।

(1)

एक भू-संपदा (विनियमन और विकास) अधिनियम, 2016 की धारा 86(2) के अधीन की गई अपेक्षा के अनुसार नगर तथा ग्राम आयोजना विभाग अधिसूचना संख्या 01/आर.ई.आर.ए. जी.जी.एम. विनियमन 2018, दिनांकित 16 फरवरी, 2018 मेज पर रखेंगे।

(2)

एक भू-संपदा (विनियमन और विकास) अधिनियम, 2016 की धारा 86(2) के अधीन की गई अपेक्षा के अनुसार नगर तथा ग्राम आयोजना विभाग अधिसूचना संख्या 02/आर.ई.आर.ए. जी.जी.एम. विनियमन 2018, दिनांकित 16 फरवरी, 2018 मेज पर रखेंगे।

(3)

एक भू-संपदा (विनियमन और विकास) अधिनियम, 2016 की धारा 86(2) के अधीन की गई अपेक्षा के अनुसार नगर तथा ग्राम आयोजना विभाग अधिसूचना संख्या 03/आर.ई.आर.ए. जी.जी.एम. विनियमन 2018, दिनांकित 16 फरवरी, 2018 मेज पर रखेंगे।

(4)

एक भू-संपदा (विनियमन और विकास) अधिनियम, 2016 की धारा 86(2) के अधीन की गई अपेक्षा के अनुसार नगर तथा ग्राम आयोजना विभाग अधिसूचना संख्या 04/आर.ई.आर.ए. जी.जी.एम. विनियमन 2018, दिनांकित 7 अगस्त, 2018 मेज पर रखेंगे।

(5)

एक भू-संपदा (विनियमन और विकास) अधिनियम, 2016 की धारा 86(2) के अधीन की गई अपेक्षा के अनुसार नगर तथा ग्राम आयोजना विभाग अधिसूचना संख्या 05/आर.ई.आर.ए. जी.जी.एम. विनियमन 2018, दिनांकित 7 अगस्त, 2018 मेज पर रखेंगे।





(23)

एक भू-संपदा (विनियमन और विकास) अधिनियम, 2016 की धारा 86(2) के अधीन की गई अपेक्षा के अनुसार नगर तथा ग्राम आयोजना विभाग अधिसूचना संख्या 22/आर.ई.आर.ए. जी.जी.एम. विनियमन 2021, दिनांकित 21 अगस्त, 2021 मेज पर रखेंगे।

(24)

एक भू-संपदा (विनियमन और विकास) अधिनियम, 2016 की धारा 86(2) के अधीन की गई अपेक्षा के अनुसार नगर तथा ग्राम मंत्री आयोजना विभाग अधिसूचना संख्या 331/आर.ई.आर.ए. पी.के.एल/2018, दिनांकित 9 फरवरी, 2018 मेज पर रखेंगे।

(25)

एक भू-संपदा (विनियमन और विकास) अधिनियम, 2016 की धारा 86(2) के अधीन की गई अपेक्षा के अनुसार नगर तथा ग्राम मंत्री आयोजना विभाग अधिसूचना संख्या 332/आर.ई.आर.ए. पी.के.एल/2018, दिनांकित 9 फरवरी, 2018 मेज पर रखेंगे।

(26)

एक भू-संपदा (विनियमन और विकास) अधिनियम, 2016 की धारा 86(2) के अधीन की गई अपेक्षा के अनुसार नगर तथा ग्राम मंत्री आयोजना विभाग अधिसूचना संख्या 333/आर.ई.आर.ए. पी.के.एल/2018, दिनांकित 9 फरवरी, 2018 मेज पर रखेंगे।

(27)

एक भू-संपदा (विनियमन और विकास) अधिनियम, 2016 की धारा 86(2) के अधीन की गई अपेक्षा के अनुसार नगर तथा ग्राम मंत्री आयोजना विभाग अधिसूचना संख्या 2694/आर.ई.आर.ए. पी.के.एल/2019, दिनांकित 16 जुलाई, 2019 मेज पर रखेंगे।

(28)

एक हरियाणा नगरीय क्षेत्र विकास तथा विनियमन अधिनियम, 1975 की धारा 24(3) के अधीन की गई अपेक्षा के अनुसार, नगर तथा ग्राम आयोजना विभाग अधिसूचना संख्या एमआईएससी -454/2023/7/1/2023-2 टीसीपी दिनांकित 24 जुलाई, 2023 मेज पर रखेंगे।

(29)

एक भू-संपदा (विनियमन और विकास) अधिनियम, 2016 की धारा 86(2) के अधीन की गई अपेक्षा के अनुसार नगर तथा ग्राम मंत्री आयोजना विभाग अधिसूचना संख्या 1082/आर.ई.आर.ए. पी.के.एल/2018, दिनांकित 16 मई, 2018 मेज पर रखेंगे।

(30)

एक कम्पनी अधिनियम, 2013 की धारा 395(1) (ख) के अधीन की गई अपेक्षा के अनुसार वर्ष 2020-21 के लिए हरियाणा सड़क मंत्री तथा सेतु विकास निगम लिमिटेड (एच.एस.आर.डी.सी) की 22वीं वार्षिक रिपोर्ट मेज पर रखेंगे।

(31)

एक कम्पनी अधिनियम, 2013 की धारा 395(1) (ख) के अधीन की गई अपेक्षा के अनुसार वर्ष 2018-19 के लिए हरियाणा भूमि-मंत्री सुधार तथा विकास निगम लिमिटेड की 45वीं वार्षिक रिपोर्ट मेज पर रखेंगे।

(32)

एक हरियाणा भाण्डागारण निगम अधिनियम, 1962 की धारा 31(11) के अधीन की गई अपेक्षा के अनुसार, वर्ष 2018-19 के लिए मंत्री हरियाणा भाण्डागारण निगम की 52वीं वार्षिक रिपोर्ट मेज पर रखेंगे।

(33)

एक कम्पनी अधिनियम, 2013 की धारा 395(1) (ख) के अधीन की गई अपेक्षा के अनुसार वर्ष 2021-22 के लिए हरियाणा मास मंत्री रैपिड ट्रांसपोर्ट कॉर्पोरेशन लिमिटेड की वार्षिक रिपोर्ट मेज पर रखेंगे।

(34)

एक कम्पनी अधिनियम, 2013 की धारा 395(1) (ख) के अधीन की गई अपेक्षा के अनुसार वर्ष 2020-21 के लिए हरियाणा राज्य मंत्री इलेक्ट्रॉनिक्स विकास निगम लिमिटेड की 39 वीं वार्षिक रिपोर्ट मेज पर रखेंगे।

(35)

एक जाँच आयोग अधिनियम, 1952 की धारा 3 की उप-धारा (4) के अधीन की गई अपेक्षा के अनुसार न्यायमूर्ति एल.एन. मित्तल (सेवानिवृत्त), पंजाब तथा हरियाणा उच्च न्यायालय, जाँच आयोग तथा कार्रवाई रिपोर्ट, के द्वारा सौंपी गई जाँच रिपोर्ट मेज पर रखेंगे।

## 8. विधायी कार्य ।

(1) प्रस्तुतीकरण, विचार तथा पारित किया जाने वाले विधेयक

(2)

हरियाणा विनियोग  
(संख्या 5) विधेयक,  
2023.

एक हरियाणा विनियोग (संख्या 5) विधेयक को पुरःस्थापित करेंगे;प्रस्ताव करेंगे कि हरियाणा विनियोग मंत्री (संख्या 5) विधेयक पर तुरन्त विचार किया जाए;यह भी प्रस्ताव करेंगे कि विधेयक पारित किया जाए।

(3)

हरियाणा विनियोग  
(संख्या 6) विधेयक,  
2023.

एक हरियाणा विनियोग (संख्या 6) विधेयक को पुरःस्थापित करेंगे;प्रस्ताव करेंगे कि हरियाणा विनियोग मंत्री (संख्या 6) विधेयक पर तुरन्त विचार किया जाए;यह भी प्रस्ताव करेंगे कि विधेयक पारित किया जाए।

Chandigarh-160001  
दिनांक:१८ दिसम्बर २०२३

राजेन्द्र कुमार नांदल  
सचिव  
हरियाणा विधान सभा